

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
IA No. 145/JPR/2022
CP No. (IB)- 02/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

KG Petrochem Ltd.

...Operational Creditor/Applicant

Versus

Jaipur Marmo Titles Pvt. Ltd. & Anr.

...Corporate Debtor/Respondent


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Aditya Vijay, Adv.
For the Respondent : Archit Bohra, Adv.

ORDER

Heard Mr. Aditya Vijay, Adv. appearing on behalf of the Petitioner/ Operational Creditor. Mr. Archit Bohra, Adv. for the Respondent/ Corporate Debtor. Learned Counsel for the Petitioner concludes his arguments. An adjournment request has been made by the learned counsel for the Respondent. Permission granted. List the matter for further consideration on 17.10.2022.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 27, 2022